



2026:AHC:45640

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 6945 of 2026

Yadram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Nikhil Pratap Singh, Sharad Chand Rai
Counsel for Respondent(s)	: Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed, notice need not to be issued to the respondents. In case, the respondent(s) is aggrieved with this order, he/she is at liberty to file recall application.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Bhogaon District Mainpuri to decide the application dated 24.01.2026 filed under Section 134 of U.P. Revenue Code, 2006 expeditiously.
4. It is argued by learned counsel for the petitioner that considerable time has already been lapsed but till date no decision has been taken in the matter.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed

of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Bhogaon District Mainpuri to decide aforesaid application strictly expeditiously in accordance with law but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

February 27, 2026

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(Prakash Padia,J.)